

**MINUTES OF THE MEETING No. 24/13 dated 12.9.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG**

**LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-**

1. Shri Jasbir Singh, Consultant, Department of C&PC (Chemicals), New Delhi
2. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy & Promotion, New Delhi
3. Shri A.K. Agarwal, Additional Industrial Adviser, Department of C&PC (PC Division), New Delhi
4. Shri Parveen Sharma, Deputy Director General of Foreign Trade (Norms Committee-IV), DGFT, New Delhi.
5. Shri G. Saravanan, FTDO (DES-IV), DGFT, New Delhi

**List of other officers present in the meeting to discuss the case of M/s Marble Art, Noida (Case No.M-75 below):-**

6. Shri M.K. Arora, Additional Director, Directorate General of Export Promotion, CBEC, Department of Revenue, New Delhi
7. Shri Chander Sekhar, Additional Development Commissioner, Central Excise, Noida
8. Shri Raghavendra Pal Singh, Assistant Commissioner, Central Excise, Noida
9. Shri Sanjay Mishra, Superintendent, Central Excise, Noida
10. Shri Ashok Kumar Gupta, Inspector, Central Excise, Noida
11. Shri A.K. Pathania, SIO, DGEP, CBEC, Department of Revenue, New Delhi
12. Shri D.K. Silekar, Mineral Economist, Indian Bureau of Mines, Ministry of Mines, Nagpur
13. Shri S.S. Kumar, Under Secretary, EOU Division, Department of Commerce, New Delhi
14. Shri S.N. Singh, Section Officer, Department of Commerce, New Delhi.

The Committee first considered minutes of the ALC Meeting No.23/13 for confirmation and confirmed and adopted the same without any change.

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| Case No M-75 | M/ s Marble Art, Noida        |
| NC No.24/13  | F.No.01/83/50/630/AM09/DES-IV |

Norms Committee (hereinafter referred to as NC) considered the case as per Agenda and also directions of Hon'ble High Court Delhi in WP (C) No.464/2011 Marble Arts & ORS V/s UOI, a copy of which has been sent to the Office of DGFT, through Department of Commerce, by the Central Government Standing Counsel (CGSC), Delhi High Court. Hon'ble High Court directed Norms Committee to conclude its proceedings on or before 01.10.2012. The Committee took note of the following:-

1. The reference from Department of Commerce dated 6.4.2011 was considered first time in the meeting No.38/12 held on 26.12.2011 when representatives from Directorate General of Export Promotion (DGEP), CBEC, Department of Revenue, Department of Commerce (DOC) and Department of Industrial Policy & Promotion (DIPP), were present. Representative of DOC was requested to make available complete details of Letter of Permission (LOP) issued to the firm and the complete details of export and import products permitted under the LOP. These documents were received from DOC partly on 5.1.2012 and partly on 16.02.2012. After receiving documents from DOC, same were given to DIPP for study. DIPP advised to discuss in detail in NC meeting.

2. 2<sup>nd</sup> meeting of NC was held on 13.06.2012 to discuss the case. Committee opined that as it may not be proper to fix norms for downstream products without looking into wastage in production of main products. Wastage norms at all stages need to be looked into afresh keeping in to account the consumption and production data certified by Central Excise. Thus the following documents were required to be obtained from the firm:-

(A) Year-wise consumption of raw material with corresponding production in respect of the items mentioned below, duly certified by central excise, with effect from the issuance of permission by the Office of the Development Commissioner, Noida Export Processing Zone, Noida vide letter No. 12-123/99-100% EOU-I/Auto/2162 dated 16. 06.99 till the date of such production along with the details of the manufacturing process adopted to achieve the same:

- (i) Irregular/uneven marble blocks into rough marble slabs
- (ii) Regular/even marble blocks into rough marble slabs
- (iii) Rough marble slabs into rough marble tiles
- (iv) Rough marble slabs/tiles into polished slabs/tiles
- (v) Rough marble slabs into mosaic tiles
- (vi) Rough marble slabs into border tiles
- (vii) Rough marble slabs into profiles

(B) As the firm has claimed that the tiles of the thickness 10/12 mm. have been manufactured by grinding the tiles of the thickness of 20 mm,

resulting in a wastage of nearly 50%, the reason, with justification, for the same;

(C) Technological reason, along with the justification, for making use of blade of 3 mm. thickness, instead of a blade of lesser thickness, for cutting mosaic tiles of the size 15x15x10 and other products namely Borders, Profiles and Marble tiles;

(D) The reason, along with justification, for manufacturing mosaic tiles of the size 15x15x10 mm. from slabs/tiles of the size 310x310x10 mm. obtained from the blocks, instead from waste slabs/tiles generated during one/more stages of the manufacturing process of the items mentioned at Para 2 (A) above;

(E) Date of commencement of production of the export items, specified at Para 2 (A) above, and the last date of such production.

3. Accordingly, letter was written to M/s Marble Art, on 29.06.2012, seeking above information at (A) to (E) above in 30 days time. As information was not received from firm a reminder was sent on 9.8.2012. Though firm's reply dated 9.8.12 was received on 13.08.2012 but they did not furnish year-wise consumption data with corresponding production duly certified by Central Excise as requested in Norms Committee's letter dated 29.06.2012 and reminder dated 9.8.2012. Two more reminders were sent on 6.9.2012 and 7.9.2012 by e-mail requesting firm to furnish data as requested by NC. Firm replied on 9.9.2012 by email at 19.35 A.M. saying that requisite data was earlier furnished to IBM and also furnished with their letter dated 9.8.2012 which norms committee wants 'duly certified by Central Excise.'

4. The NC met again on 12.09.2012 and studied the replies dated 9.8.2012 and 9.9.2012 submitted by the firm. NC deliberated that the Central Excise Certified consumption and corresponding production data is most crucial in this case to decide wastage norms, which firm has not given. Representative of IBM, Shri D.K. Silekar, Mineral Economist, told Committee that firm had never given central excise certified consumption and production data to IBM. Central excise certified data was also not given by firm to NC despite repeated requests.

5. Representatives of Department of Revenue explained that the unit had filed an application for fixation of wastage norms subsequent to the detection of the case of duty evasion by the Central Excise, Nodia. They further explained that on the basis of investigation carried out by the Central Excise, a demand of Rs.20 crore of evasion of duty has been confirmed against the unit. The investigation involved examination of the statutory records of the unit, private records unearthed by the Central Excise and the statement of various persons in the unit. The basic case made by the Central Excise Department is that the unit has clandestinely removed manufactured goods into DTA. After the case was detected, the unit, in defence, is trying to say that there was no such clandestine removal and the quantities of the manufactured goods alleged to be clandestinely removed are actually the wastage generated in their unit. It was also stated that the Central Excise case of duty evasion is based on actual quantity of purchase, production and clearance and not on the basis of any estimation.

6. NC noticed that the unit has been asked repeatedly to submit the consumption and corresponding production data, certified by the jurisdictional Central Excise authority. Despite three reminders, the unit has not submitted data certified by Central Excise authority. In response to the last reminder, the unit vide its letter dated 10.09.2012, has stated that the required data was furnished to the Indian Bureau of Mines who

had undertaken the study in their manufacturing unit. The unit in the above referred letter has also stated that insistence of data certified Central Excise is unwarranted and untenable as relevant provision of law do not call for the same. Representative of IBM denied and said that at no point of time firm had furnished them central excise certified consumption production data. NC noticed that claims made by firm on wastage cannot be verified in absence of consumption-production data duly certified by central excise.

7. NC carefully considered the case, studied the available documents provided by Department of Commerce and M/s Marble Art and unanimously concluded that the wastage norms can be fixed by the Norms Committee if, and only, if the firm co-operates and provides consumption and corresponding production data certified by central excise. As firm has not provided most crucial data certified by Central Excise Norms Committee is unable to fix wastage norms and therefore rejected the case.

**Office of Directorate General of Foreign Trade  
New Delhi -0**

**Para 4.7 Decision(DRAFT)**

**MEETING NUMBER : 24/83-ALC1/2012 MEETING DATE : 12.09.2012**

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| 1 | <b>Case No.:10/48/83-ALC1/2010</b>                                                                                                                                                                                               | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00935/AM11/                                                                                                                                                                                                   | RLA File :10/24/040/00107/AM11/        | Lic.No/Date:1010041843<br>21.02.2011       | Defer<br>Date:10.10.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 10.10.2012. |                                        |                                            |                             |
| 2 | <b>Case No.:15/48/83-ALC1/2010</b>                                                                                                                                                                                               | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00940/AM11/                                                                                                                                                                                                   | RLA File :10/24/040/00103/AM11/        | Lic.No/Date:1010041841<br>21.02.2011       | Defer<br>Date:10.10.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 10.10.2012. |                                        |                                            |                             |
| 3 | <b>Case No.:3/52/83-ALC1/2010</b>                                                                                                                                                                                                | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/01089/AM11/                                                                                                                                                                                                   | RLA File :10/24/040/00130/AM11/        | Lic.No/Date:1010042162<br>18.03.2011       | Defer<br>Date:10.10.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 10.10.2012. |                                        |                                            |                             |
| 4 | <b>Case No.:4/52/83-ALC1/2010</b>                                                                                                                                                                                                | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/01090/AM11/                                                                                                                                                                                                   | RLA File :10/24/040/00131/AM11/        | Lic.No/Date:1010042163<br>18.03.2011       | Defer<br>Date:10.10.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 10.10.2012. |                                        |                                            |                             |
| 5 | <b>Case No.:15/12/83-ALC1/2011</b>                                                                                                                                                                                               | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00234/AM12/                                                                                                                                                                                                   | RLA File :10/24/040/00004/AM12/        | Lic.No/Date:1010043070<br>13.05.2011       | Defer<br>Date:10.10.2012    |

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|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 10.10.2012.                                                                                                                                                                                   |                                           |                                            |                             |
| 6 | <b>Case No.:</b> 10/30/83-ALC1/2011                                                                                                                                                                                                                                                                                                                                                                                | Party Name:JESONS INDUSTRIES LTD.         | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Deffered</b>      |
|   | HQ File :01/83/050/00536/AM12/                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :03/94/040/00400/AM12/           | Lic.No/Date:0310645888<br>03.08.2011       | Defer<br>Date:26.09.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.                                                         |                                           |                                            |                             |
| 7 | <b>Case No.:</b> 4/22/83-ALC1/2011                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:NAWAL PRAKASH AVIKEM PVT.LTD., | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00419/AM12/                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :03/95/040/00559/AM11/           | Lic.No/Date:0310649480<br>19.08.2011       | Defer<br>Date:10.10.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and noted that the reply dated 4.8.2012 furnished by the firm to the D/L dated 21/5/2012 is not clear and, hence, Committee decided to call the complete reply to the DL in clear terms, from the firm. Letter issued by this office on 1.10.2012. Accordingly the case may be re-listed on 10.10.2012.                                          |                                           |                                            |                             |
| 8 | <b>Case No.:</b> 21/44/83-ALC1/2011                                                                                                                                                                                                                                                                                                                                                                                | Party Name:INDIAN TECHNOMAC CO.LTD.       | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00766/AM12/                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :05/23/040/00285/AM12/           | Lic.No/Date:0510307112<br>03.11.2011       | Defer<br>Date:10.10.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to refer the application to Ministry of Mine (Shri Anil Subramanium, US). U.O. issued on 4.5.2012. Reminder to M/o Mines issued on 2.7.2012. Another reminder issued to TA on 1.10.2012. Accordingly the case may be re-listed on 10.10.2012.                                                                             |                                           |                                            |                             |
| 9 | <b>Case No.:</b> 16/8/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD,    | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00153/AM13/                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :17/24/040/00068/AM12/           | Lic.No/Date:1710004591<br>15.11.2011       | Defer<br>Date:10.10.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to call for Details of mfg. process with Chemical equation molecular formulae and yields alongwith Central Excise Data on consumption and production from the firm and defer consideration of the case for four weeks. D/L to firm on 27/8/12 issued by this office. Accordingly the case may be re-listed on 10.10.2012. |                                           |                                            |                             |
|   | <b>Case No.:</b> 7/8/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:ESTEEM INDUSTRIES PVT. LTD,    | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Rejected</b> |

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| 10                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/83/050/00144/AM13/                                                                                                                                                                                                                                                                                                                                         | RLA File :17/24/040/00070/AM12/                            | Lic.No/Date:1710004593<br>15.11.2011       | Defer Date:              |
|                                                                                                                                                                                                                                                                                                                                                           | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 29/6/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 27.7.2012 issued by this office .<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                                            |                                            |                          |
| 11                                                                                                                                                                                                                                                                                                                                                        | Case No.:8/8/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                              | Party Name:ESTEEM INDUSTRIES PVT. LTD,                     | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                                                                                           | HQ File :01/83/050/00145/AM13/                                                                                                                                                                                                                                                                                                                                         | RLA File :17/24/040/00066/AM12/                            | Lic.No/Date:1710004589<br>15.11.2011       | Defer<br>Date:10.10.2012 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 12.6.2012 issued by Deptt. of C&PC(Chem.Div). Reminder to firm on 27.8.2012 issued by this office. Accordingly the case may be re-listed on 10.10.2012.            |                                                                                                                                                                                                                                                                                                                                                                        |                                                            |                                            |                          |
| 12                                                                                                                                                                                                                                                                                                                                                        | Case No.:24/48/83-ALC1/2011                                                                                                                                                                                                                                                                                                                                            | Party Name:CHEMINOVA INDIA LIMITED                         | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case<br>deferred  |
|                                                                                                                                                                                                                                                                                                                                                           | HQ File :01/83/050/00885/AM12/                                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/00754/AM12/                            | Lic.No/Date:0310667718<br>29.11.2011       | Defer<br>Date:10.10.2012 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 3.5.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 26.7.2012 issued to firm (e-mail) by this office. Accordingly the case may be re-listed on 10.10.2012. |                                                                                                                                                                                                                                                                                                                                                                        |                                                            |                                            |                          |
| 13                                                                                                                                                                                                                                                                                                                                                        | Case No.:2/48/83-ALC1/2011                                                                                                                                                                                                                                                                                                                                             | Party Name:KIM CHEMICALS LTD.                              | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                                                                                           | HQ File :01/83/050/00863/AM12/                                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/00764/AM12/                            | Lic.No/Date:0310668842<br>05.12.2011       | Defer<br>Date:10.10.2012 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 28.5.2012 issued by Deptt. of C&PC(PC.Div). Reminder to firm on 27.8.2012 issued by this office. Accordingly the case may be re-listed on 10.10.2012.              |                                                                                                                                                                                                                                                                                                                                                                        |                                                            |                                            |                          |
| 14                                                                                                                                                                                                                                                                                                                                                        | Case No.:14/44/83-ALC1/2011                                                                                                                                                                                                                                                                                                                                            | Party Name:PRAKASH CHEMICALS<br>INTERNATIONAL PVT. LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                                                                                           | HQ File :01/83/050/00759/AM12/                                                                                                                                                                                                                                                                                                                                         | RLA File :34/24/040/00098/AM12/                            | Lic.No/Date:3410032545<br>14.12.2011       | Defer<br>Date:10.10.2012 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.9.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 10.10.2012.                                                                |                                                                                                                                                                                                                                                                                                                                                                        |                                                            |                                            |                          |

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| 15 | <b>Case No.:16/44/83-ALC1/2011</b>                                                                                                                                                                                                                                                                                                                                     | Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00761/AM12/                                                                                                                                                                                                                                                                                                                                         | RLA File :34/24/040/00097/AM12/                         | Lic.No/Date:3410032544<br>14.12.2011       | Defer<br>Date:10.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.9.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 10.10.2012.                                                                             |                                                         |                                            |                             |
| 16 | <b>Case No.:30/44/83-ALC1/2011</b>                                                                                                                                                                                                                                                                                                                                     | Party Name:INDIAN TECHNOMAC CO.LTD.                     | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Rejected</b> |
|    | HQ File :01/83/050/00775/AM12/                                                                                                                                                                                                                                                                                                                                         | RLA File :05/23/040/00359/AM12/                         | Lic.No/Date:0510311815<br>20.12.2011       | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 20/6/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 26.7.2012 issued by this office .<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                                         |                                            |                             |
| 17 | <b>Case No.:27/51/83-ALC1/2011</b>                                                                                                                                                                                                                                                                                                                                     | Party Name:BANKIM PLAST PVT.LTD.                        | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00924/AM12/                                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/00941/AM12/                         | Lic.No/Date:0310678917<br>27.01.2012       | Defer<br>Date:26.09.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that there is a discrepancy in the description of one of the export items in the recommendation of C&PC (PC Div.). O.M. sent to TA on 8.8.2012. Accordingly the case may be re-listed on 26.9.2012                                                                                         |                                                         |                                            |                             |
| 18 | <b>Case No.:1/8/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                                                       | Party Name:VIVIMED LABS LIMITED                         | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00138/AM13/                                                                                                                                                                                                                                                                                                                                         | RLA File :09/24/040/00618/AM12/                         | Lic.No/Date:0910051746<br>14.03.2012       | Defer<br>Date:10.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to call for Central Excise Data (Production/Consumption). An E-mail issued on 26.7.2012 by this office. Reminder issued to firm on 27.8.2012. Accordingly the case may be relisted on 10.10.2012                                                                                         |                                                         |                                            |                             |
| 19 | <b>Case No.:2/22/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                                                      | Party Name:ESTEEM INDUSTRIES PVT. LTD,                  | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00393/AM13/                                                                                                                                                                                                                                                                                                                                         | RLA File :17/24/040/00114/AM12/                         | Lic.No/Date:1710004876<br>15.03.2012       | Defer<br>Date:10.10.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to                                                                                               |                                                         |                                            |                             |

enable TA to examine the case.. Accordingly the case may be re-listed on 10.10.2012.

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| <b>Case No.:</b> 6/22/83-ALC1/2012                                                                                                                                                                                                                                                                                                                            | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
| HQ File :01/83/050/00397/AM13/                                                                                                                                                                                                                                                                                                                                | RLA File :17/24/040/00113/AM12/        | Lic.No/Date:1710004875<br>15.03.2012       | Defer<br>Date:10.10.2012               |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 10.10.2012. |                                        |                                            |                                        |

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| <b>Case No.:</b> 3/22/83-ALC1/2012                                                                                                                                                                                                                                                                                                                            | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
| HQ File :01/83/050/00394/AM13/                                                                                                                                                                                                                                                                                                                                | RLA File :17/24/040/00117/AM12/        | Lic.No/Date:1710004882<br>19.03.2012       | Defer<br>Date:10.10.2012               |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 10.10.2012. |                                        |                                            |                                        |

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| <b>Case No.:</b> 14/8/83-ALC1/2012                                                                                                                                                                                                                                                                                                                | Party Name:COOKSON INDIA PVT. LTD. | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case<br><b>Rejected</b> |
| HQ File :01/83/050/00151/AM13/                                                                                                                                                                                                                                                                                                                    | RLA File :04/24/040/00312/AM12/    | Lic.No/Date:0410135217<br>29.03.2012       | Defer Date:                            |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 18/6/2012 issued by DIPP followed by reminder dated 26.7.2012 issued by this office.<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                    |                                            |                                        |

| Case No.:26/8/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:FUTURA CERAMICS PVT LTD | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case<br>Approved |       |                     |          |    |                                   |      |
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| HQ File :01/83/050/00163/AM13/                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :34/24/040/00293/AM12/    | Lic.No/Date:3410033759<br>30.03.2012       | Defer Date:             |       |                     |          |    |                                   |      |
| <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 10.9.2012, the Committee decided to approve the case as under:-<br><u>Export Item:</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Ceramic Glaze Mixture (FG 2018/C)</td><td>1 MT</td></tr></table> <u>Import Item</u> |                                    |                                            |                         | S.No. | Description of Item | Quantity | 1. | Ceramic Glaze Mixture (FG 2018/C) | 1 MT |
| S.No.                                                                                                                                                                                                                                                                                                                                                                                                             | Description of Item                | Quantity                                   |                         |       |                     |          |    |                                   |      |
| 1.                                                                                                                                                                                                                                                                                                                                                                                                                | Ceramic Glaze Mixture (FG 2018/C)  | 1 MT                                       |                         |       |                     |          |    |                                   |      |

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| 23                                                                                                      | S.No.                                                                                                                                                                                                                                                                                                                                                                  | Description of Item                                          | Quantity                                   |                       |
|                                                                                                         | 1.                                                                                                                                                                                                                                                                                                                                                                     | Quartz                                                       | 0.2894 MT                                  |                       |
|                                                                                                         | 2.                                                                                                                                                                                                                                                                                                                                                                     | Feldspar                                                     | 0.3793 MT                                  |                       |
|                                                                                                         | 3.                                                                                                                                                                                                                                                                                                                                                                     | Dolomite                                                     | 0.0888 MT                                  |                       |
|                                                                                                         | 4.                                                                                                                                                                                                                                                                                                                                                                     | Calcite                                                      | 0.0571 MT                                  |                       |
|                                                                                                         | 5.                                                                                                                                                                                                                                                                                                                                                                     | Boric Acid                                                   | 0.0332 MT                                  |                       |
|                                                                                                         | 6.                                                                                                                                                                                                                                                                                                                                                                     | Ground Colemanite                                            | 0.0792 MT                                  |                       |
|                                                                                                         | 7.                                                                                                                                                                                                                                                                                                                                                                     | Borax Pentahydrate                                           | 0.0878 MT                                  |                       |
|                                                                                                         | 8.                                                                                                                                                                                                                                                                                                                                                                     | Zircon                                                       | 0.1133 MT                                  |                       |
|                                                                                                         | 9.                                                                                                                                                                                                                                                                                                                                                                     | Ground Calcined Alumina                                      | 0.0121 MT                                  |                       |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                                                                                                                                        |                                                              |                                            |                       |
| 24                                                                                                      | Case No.:27/8/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                             | Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,                   | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Rejected  |
|                                                                                                         | HQ File :01/83/050/00164/AM13/                                                                                                                                                                                                                                                                                                                                         | RLA File :34/24/040/00002/AM13/                              | Lic.No/Date:3410033781<br>03.04.2012       | Defer Date:           |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 19/6/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 26.7.2012 issued by this office .<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                                              |                                            |                       |
| 25                                                                                                      | Case No.:17/8/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                             | Party Name:SAINT-GOBAIN GLASS INDIA LTD                      | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Rejected  |
|                                                                                                         | HQ File :01/83/050/00154/AM13/                                                                                                                                                                                                                                                                                                                                         | RLA File :04/24/040/00341/AM12/                              | Lic.No/Date:0410135520<br>12.04.2012       | Defer Date:           |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 18/6/2012 issued by DIPP followed by reminder dated 26.7.2012 issued by this office.<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.                      |                                                              |                                            |                       |
| 26                                                                                                      | Case No.:27/20/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                            | Party Name:SREE RAYALASEEMA ALKALIES & ALLIED CHEMICALS LTD. | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Deferred  |
|                                                                                                         | HQ File :01/83/050/00373/AM13/                                                                                                                                                                                                                                                                                                                                         | RLA File :09/24/040/00520/AM12/                              | Lic.No/Date:0910052283<br>24.04.2012       | Defer Date:10.10.2012 |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. Accordingly the case may be re-listed on 10.10.2012.                                                                                                                                                         |                                                              |                                            |                       |

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| 27 | <b>Case No.:</b> 34/20/83-ALC1/2012                                                                                                                                                                                                | Party Name:NAGARJUNA AGRICHEM LTD | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status :</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00380/AM13/                                                                                                                                                                                                     | RLA File :09/24/040/00580/AM12/   | Lic.No/Date:0910052487<br>04.05.2012       | Defer<br>Date:10.10.2012                |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 10.10.2012. |                                   |                                            |                                         |

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| 28 | <b>Case No.:</b> 21/8/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                 | Party Name:THERMAX LTD.,        | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status :</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00158/AM13/                                                                                                                                                                                                                                                                                                                                     | RLA File :31/83/040/00235/AM12/ | Lic.No/Date:3110054202<br>11.05.2012       | Defer<br>Date:10.10.2012                |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.7.2012 followed by reminder dated 5.9.2012 vide their U.O.No.46011/13/1008-PC.II issued by Deptt. of C&PC(PC.Div) . Accordingly the case may be re-listed on 10.10.2012. |                                 |                                            |                                         |

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| Case No.:23/16/83-ALC1/2012                                                                                                                                                                                                                         | Party Name:GUJARAT CHEMICALS    | Meet No/Date:24/83-ALC1/2012<br>12.09.2012   | Status :Case<br>Approved |
| HQ File :01/83/050/00308/AM13/                                                                                                                                                                                                                      | RLA File :08/24/040/00040/AM11/ | Lic.No/Date:0810111650<br>15.05.2012         | Defer Date:              |
| <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2012-Ch-II dated 7.9.2012 the Committee decided to approve the case, as under :- |                                 |                                              |                          |
| Export Item                                                                                                                                                                                                                                         | Qty.                            | Import Item                                  | Qty.                     |
| Gujchem CO 36<br>Castor Oil<br>Ethoxylate 36 Moles EO                                                                                                                                                                                               | 1 Kg                            | Ethylene Oxide                               | 0.6297 Kg                |
| Gujchem CSA 50<br>C-16/18 Fatty Alcohol<br>Ethoxylate with 80 Moles                                                                                                                                                                                 | 1 Kg                            | 1. Ceto Stearyl Alcohol<br>2. Ethylene Oxide | 0.107 Kg<br>0.892 Kg     |
| Gujchem DA 5 C-10<br>Fatty Alcohol 5 Moles<br>Ethoxylate                                                                                                                                                                                            | 1 Kg                            | 1. Ethylene Oxide<br>2. Decyl Alcohol        | 0.581 Kg<br>0.418 Kg     |
| Gujchem NP 100 Nonyl<br>Phenol<br>Ethoxylate 100 Moles                                                                                                                                                                                              | 1 Kg                            | 1. Ethylene Oxide<br>2. Nonyl Phenol         | 0.951 Kg<br>0.476 Kg     |
| Gujchem GE 3 Glycerine<br>Ethoxylate 3 Moles EO                                                                                                                                                                                                     | 1 Kg                            | 1. Ethylene Oxide<br>2. Glycerine            | 0.588 Kg<br>0.410 Kg     |

|                                                       |      |                                      |                       |
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| Gujchem NP 9 Nonyl<br>Phenol Ethoxylate 9 Moles<br>EO | 1 Kg | 1. Ethylene Oxide<br>2. Nonyl Phenol | 0.6429 Kg<br>0.357 Kg |
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 30 | <b>Case No.:</b> 6/14/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                           | Party Name:ATUL LIMITED,        | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00249/AM13/                                                                                                                                                                                                                                                                                                                                               | RLA File :08/24/040/00061/AM13/ | Lic.No/Date:0810111959<br>25.05.2012       | Defer<br>Date:10.10.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.8.2012 vide their U.O.No.146011/99/1012-PC.II issued by Deptt. of C&PC(PC.Div). Reminder issued on 1.10.2012 by this office. Accordingly the case may be re-listed on 10.10.2012. |                                 |                                            |                                        |

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| 31 | <b>Case No.:</b> 21/16/83-ALC1/2012                                                                                                                                                                                                                                                                                | Party Name:INTERNATIONAL PRINT-O-<br>PAC LTD | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case <b>Deferred</b> |
|    | HQ File :01/83/050/00306/AM13/                                                                                                                                                                                                                                                                                     | RLA File :05/23/040/00043/AM13/              | Lic.No/Date:0510325845<br>25.05.2012       | Defer Date:10.10.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.8.2012 issued by DIPP. Reminder issued on 1.10.2012 by this office. Accordingly the case may be re-listed on 10.10.2012. |                                              |                                            |                                     |

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| 32 | <b>Case No.:</b> 28/16/83-ALC1/2012                                                                                                                                                                                                                | Party Name:E I DUPONT INDIA PVT<br>LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012                                                               | <b>Status:</b> Case <b>Approved</b> |
|    | HQ File :01/83/050/00313/AM13/                                                                                                                                                                                                                     | RLA File :34/24/040/00040/AM13/            | Lic.No/Date:3410034227<br>28.05.2012                                                                     | Defer Date:                         |
|    | <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 15022/3/2008-Chem-II dated 3.9.2012 the Committee decided to approve the case as under :- |                                            |                                                                                                          |                                     |
|    | Export Item                                                                                                                                                                                                                                        | Qty.                                       | Import Item                                                                                              | Qty.                                |
|    | Chlorantraniliprole 5% SC<br>(Rynaxypyr 5SC/ Prevathon<br>5SC)                                                                                                                                                                                     | 1 Kg                                       | 1. Chlorantraniliprole Technical<br>(Rynaxypyr Technical/DPX-E2Y45<br>Technical) (97% active Ingredient) | 0.052 Kg<br>0.031 Kg<br>0.020 Kg    |
|    |                                                                                                                                                                                                                                                    |                                            | 2. Atlox 4913                                                                                            | 0.015 Kg                            |
|    |                                                                                                                                                                                                                                                    |                                            | 3. Atlox 4894                                                                                            | 0.003 Kg                            |
|    |                                                                                                                                                                                                                                                    |                                            | 4. Clay Attagel 50 (Attagel 50/Acti-<br>Gel 208)                                                         | 0.001 Kg<br>0.005 Kg                |
|    |                                                                                                                                                                                                                                                    |                                            | 5. Rhodopol 23 (AG-Rho Pol<br>23W)(Xanthan Gum)                                                          | 0.087 Kg                            |

6. Proxyl GXL (Proxel GXL)
7. Agnique DFM 111S (Defoamer, Silicone based)
8. Propylene Glycol (Propanediol)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No.:2/16/83-ALC1/2012     | Party Name:MICRO INKS LTD.      | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Approved |
| HQ File :01/83/050/00287/AM13/ | RLA File :03/95/040/00146/AM13/ | Lic.No/Date:0310696676<br>29.05.2012       | Defer Date:          |

**Decision :** The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 11.9.2012, the Committee decided to approve the case as under:-

Export Item:

| S.No. | Description of Item                                         | Quantity |
|-------|-------------------------------------------------------------|----------|
| 1.    | UV Curable Over Print Varnish (65+/-2% Solid Resin Content) | 1 Kg     |

Import Item

| S.No. | Description of Item                                                                               | Quantity           |
|-------|---------------------------------------------------------------------------------------------------|--------------------|
| 1.    | Epoxy acrylate                                                                                    | <b>Not allowed</b> |
|       | <b>Raw material of Epoxy acrylate)</b>                                                            |                    |
| 2.    | 1a. Epoxy Resins                                                                                  | 0.1426 Kg          |
| 3.    | 1b. Acrylic Acid                                                                                  | 0.057 Kg           |
| 4.    | 1c. Mono Ethyl Hydro Quinone                                                                      | 0.001 Kg           |
| 5.    | 1d. Benzyl Dimethyl Amine                                                                         | 0.0027 Kg          |
| 6.    | 1e. Relevant Reactive Monomer Viz. Tripropylene Glycol Diacrylate/Trimethylol Propane Triacrylate | 0.068 Kg           |
| 7.    | Benzophenone                                                                                      | 0.052 Kg           |
| 8.    | Acrylic Acid                                                                                      | 0.299 Kg           |
| 9.    | Di Propylene Glycol                                                                               | 0.200 Kg           |
| 10.   | Tri Methylol Propane                                                                              | 0.052 Kg           |
| 11.   | Epoxidised Soya Oil Di Acrylate / Soya Acrylate/AGI SYN TM 2020                                   | 0.041 Kg           |
| 12.   | 2-Hydroxy-2 Methyl 1-Phenyl-1 Propane/UV-                                                         | 0.025 Kg           |

|     |                                                                          |            |
|-----|--------------------------------------------------------------------------|------------|
|     | 1173                                                                     |            |
| 13. | Difunctional Reactive Amine Additive/Amine Acrylate/AGI SYN TM 008       | 0.102 Kg   |
| 14. | Silicone Acrylate/Acrylate SZ 9137                                       | 0.003 Kg   |
| 15. | Silicone Glycol/Leveling Aid/ Radadd 1024                                | 0.006 Kg   |
| 16. | Mono Functional Reactive Amine Additive / Amine Synergist/AGI SYN TM 002 | 0.051 Kg   |
| 17. | Defoamer Aid/Silicone Acrylate/TEGORAD 2500                              | 0.00026 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 34 | <b>Case No.:3/16/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                | Party Name:R.P.INDUSTRIES            | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00288/AM13/                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00066/AM13/      | Lic.No/Date:0510326258<br>29.05.2012       | Defer<br>Date:10.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.8.2012 vide their U.O.No.146011/100/2012-PC.II issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 10.10.2012. |                                      |                                            |                                 |
| 35 | <b>Case No.:13/16/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                               | Party Name:SUPER CIRCLE AUTO LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00298/AM13/                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00451/AM12/      | Lic.No/Date:0510326439<br>31.05.2012       | Defer<br>Date:10.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 10.10.2012.                                                                                                 |                                      |                                            |                                 |
| 36 | <b>Case No.:4/20/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                | Party Name:GRANITO BRUSHES PVT.LTD,  | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00350/AM13/                                                                                                                                                                                                                                                                                                   | RLA File :07/24/040/00097/AM13/      | Lic.No/Date:0710088710<br>05.06.2012       | Defer<br>Date:10.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. Accordingly the case may be re-listed on 10.10.2012.                                                                                                                   |                                      |                                            |                                 |
| 37 | <b>Case No.:26/16/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                               | Party Name:REX TONE INDUSTRIES LTD.  | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00311/AM13/                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00095/AM13/      | Lic.No/Date:0310697657<br>06.06.2012       | Defer<br>Date:10.10.2012        |

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|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.8.2012 issued by DIPP. Accordingly the case may be re-listed on 10.10.2012.                      |                                                      |                                            |                              |
| 38 | <b>Case No.:</b> 24/16/83-ALC1/2012                                                                                                                                                                                                                                                        | Party Name:HINDUSTAN PLATINUM PVT. LTD               | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
|    | HQ File :01/83/050/00309/AM13/                                                                                                                                                                                                                                                             | RLA File :03/94/040/00081/AM13/                      | Lic.No/Date:0310697840<br>07.06.2012       | Defer Date:10.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.9.2012 issued by DIPP. Accordingly the case may be re-listed on 10.10.2012.                      |                                                      |                                            |                              |
| 39 | <b>Case No.:</b> 19/16/83-ALC1/2012                                                                                                                                                                                                                                                        | Party Name:CLARIANT CHEMICALS [INDIA] LTD            | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Approved |
|    | HQ File :01/83/050/00304/AM13/                                                                                                                                                                                                                                                             | RLA File :03/94/040/00197/AM13/                      | Lic.No/Date:0310697988<br>08.06.2012       | Defer Date:                  |
|    | <b>Decision :</b> The Committee considered the case as per agenda. Committee felt that the norms recommended by TA, C&PC needs to be reviewed and decided to defer the case for four weeks. Accordingly the case may be re-listed on 10.10.2012.                                           |                                                      |                                            |                              |
| 40 | <b>Case No.:</b> 25/16/83-ALC1/2012                                                                                                                                                                                                                                                        | Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD. | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
|    | HQ File :01/83/050/00310/AM13/                                                                                                                                                                                                                                                             | RLA File :03/94/040/01162/AM12/                      | Lic.No/Date:0310698217<br>12.06.2012       | Defer Date:10.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.8.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 10.10.2012. |                                                      |                                            |                              |
| 41 | <b>Case No.:</b> 1/20/83-ALC1/2012                                                                                                                                                                                                                                                         | Party Name:CREATIVE TECHNO SOLUTIONS                 | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
|    | HQ File :01/83/050/00347/AM13/                                                                                                                                                                                                                                                             | RLA File :03/94/040/00192/AM13/                      | Lic.No/Date:0310698222<br>12.06.2012       | Defer Date:10.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 14.9.2012. Accordingly the case may be re-listed on 10.10.2012.                                                                             |                                                      |                                            |                              |
| 42 | <b>Case No.:</b> 4/16/83-ALC1/2012                                                                                                                                                                                                                                                         | Party Name:MATANGI INDUSTRIES                        | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Approved |
|    | HQ File :01/83/050/00289/AM13/                                                                                                                                                                                                                                                             | RLA File :08/24/040/00045/AM13/                      | Lic.No/Date:0810112504<br>14.06.2012       | Defer Date:                  |
|    | <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/68/2011-Chem-II dated 22.3.2012 the Committee decided to approve the case as under :-                                       |                                                      |                                            |                              |

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|---------------------------------------------------------------------------------------------------------|----------------------------------------------|------|---------------------------------------------|----------------------|
|                                                                                                         | Export Item                                  | Qty. | Import Item                                 | Qty.                 |
|                                                                                                         | Oley Cetyl Alcohol 25 EO<br>(Maganon OAE 25) | 1 Kg | 1. Oleyl Cetyl Alcohol<br>2. Ethylene Oxide | 0.189 Kg<br>0.811 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                              |      |                                             |                      |

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| 43                                                                                                      | Case No.:5/16/83-ALC1/2012                                                                                                                                                                                                                           |      | Party Name:MATANGI INDUSTRIES                | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Approved |
|                                                                                                         | HQ File :01/83/050/00290/AM13/                                                                                                                                                                                                                       |      | RLA File :08/24/040/00044/AM13/              | Lic.No/Date:0810112505<br>14.06.2012       | Defer Date:          |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/68/2011-Chem-II dated 22.3.2012 the Committee decided to approve the case as under :- |      |                                              |                                            |                      |
|                                                                                                         | Export Item                                                                                                                                                                                                                                          | Qty. | Import Item                                  | Qty.                                       |                      |
|                                                                                                         | ISO Tridecyl Alcohol 6 EO<br>(MAGANON TDA 6)                                                                                                                                                                                                         | 1 Kg | 1. ISO Tridecyl Alcohol<br>2. Ethylene Oxide | 0.430 Kg<br>0.569 Kg                       |                      |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                      |      |                                              |                                            |                      |

|                                                                                                         |                                                                                                                                                                                                                                                      |      |                                      |                                            |                      |
|---------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------|--------------------------------------|--------------------------------------------|----------------------|
| 44                                                                                                      | Case No.:6/16/83-ALC1/2012                                                                                                                                                                                                                           |      | Party Name:MATANGI INDUSTRIES        | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Approved |
|                                                                                                         | HQ File :01/83/050/00291/AM13/                                                                                                                                                                                                                       |      | RLA File :08/24/040/00038/AM13/      | Lic.No/Date:0810112502<br>14.06.2012       | Defer Date:          |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/68/2011-Chem-II dated 22.3.2012 the Committee decided to approve the case as under :- |      |                                      |                                            |                      |
|                                                                                                         | Export Item                                                                                                                                                                                                                                          | Qty. | Import Item                          | Qty.                                       |                      |
|                                                                                                         | Nonyl Phenol Ethoxylate<br>15 Mole (Maganon NPE 15)                                                                                                                                                                                                  | 1 Kg | 1. Nonyl Phenol<br>2. Ethylene Oxide | 0.250 Kg<br>0.750 Kg                       |                      |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                      |      |                                      |                                            |                      |

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| 45 | Case No.:7/16/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                  |  | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Deferred  |
|    | HQ File :01/83/050/00292/AM13/                                                                                                                                                                                                                                                                                                                              |  | RLA File :08/24/040/00099/AM13/       | Lic.No/Date:0810112501<br>14.06.2012       | Defer Date:26.09.2012 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012. |  |                                       |                                            |                       |
|    |                                                                                                                                                                                                                                                                                                                                                             |  |                                       |                                            |                       |
|    | Case No.:8/16/83-ALC1/2012                                                                                                                                                                                                                                                                                                                                  |  | Party Name:MATANGI INDUSTRIES         | Meet No/Date:24/83-ALC1/2012               | Status:Case Deferred  |

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|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------|
| 46 |                                                                                                                                                                                                                                                                                                                                                               |                                       | 12.09.2012                                                                                                                                                                  |                                                                                   |
|    | HQ File :01/83/050/00293/AM13/                                                                                                                                                                                                                                                                                                                                | RLA File :08/24/040/00319/AM12/       | Lic.No/Date:0810112503<br>14.06.2012                                                                                                                                        | Defer Date:10.10.2012                                                             |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 10.10.2012. |                                       |                                                                                                                                                                             |                                                                                   |
| 47 | <b>Case No.:9/16/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                                             | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:24/83-ALC1/2012<br>12.09.2012                                                                                                                                  | <b>Status:Case Deferred</b>                                                       |
|    | HQ File :01/83/050/00294/AM13/                                                                                                                                                                                                                                                                                                                                | RLA File :08/24/040/00089/AM13/       | Lic.No/Date:0810112498<br>14.06.2012                                                                                                                                        | Defer Date:26.09.2012                                                             |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.   |                                       |                                                                                                                                                                             |                                                                                   |
| 48 | <b>Case No.:10/16/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                                            | Party Name:AMTEX DYE CHEM INDUSTRIES  | Meet No/Date:24/83-ALC1/2012<br>12.09.2012                                                                                                                                  | <b>Status:Case Deferred</b>                                                       |
|    | HQ File :01/83/050/00295/AM13/                                                                                                                                                                                                                                                                                                                                | RLA File :08/24/040/00096/AM13/       | Lic.No/Date:0810112506<br>14.06.2012                                                                                                                                        | Defer Date:26.09.2012                                                             |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 26.9.2012.   |                                       |                                                                                                                                                                             |                                                                                   |
| 49 | <b>Case No.:16/16/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                                            | Party Name:GREENPLY INDUSTRIES LTD.   | Meet No/Date:24/83-ALC1/2012<br>12.09.2012                                                                                                                                  | <b>Status:Case Approved</b>                                                       |
|    | HQ File :01/83/050/00301/AM13/                                                                                                                                                                                                                                                                                                                                | RLA File :02/24/040/00042/AM13/       | Lic.No/Date:0210178490<br>14.06.2012                                                                                                                                        | Defer Date:                                                                       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/08/2010-PC-II dated 30.8.2012 the Committee decided to approve the case on repeat basis, as under :-                                                                                             |                                       |                                                                                                                                                                             |                                                                                   |
|    | Export Item                                                                                                                                                                                                                                                                                                                                                   | Qty.                                  | Import Item                                                                                                                                                                 | Qty.                                                                              |
|    | Single Sided Decorative Aluminium Foil Laminated (without barrier paper) Thickness 1.0 mm, Weight 2.15 Kg +/-2.5%/Sq. Meter                                                                                                                                                                                                                                   | 1 Sq. Meter                           | 1. Kraft Paper (60 gsm-205 gsm)<br>2. Aluminium Foil ( 100 -125 gsm)<br>3. Tissue Paper (20 gsm-38 gsm)<br>4. Phenol<br>5. Melamine<br>6. Para Formaldehyde<br>7. BOPP Film | 1.033 Kg<br>0.3733 Kg<br>0.033 Kg<br>0.457 Kg<br>0.133 Kg<br>0.300 Kg<br>0.011 Kg |

Note:-

- i) The above norms have been worked out for 1.0 mm thickness with an average weight of 2.15 Kg +/-2.5%/Sq. Meter
- ii) In the case of variation in thickness/weight, the quantity of items of imports i.e. Kraft Paper, Phenol and Para Formaldehyde to be allowed by adopting the formula as follows:-  
 $A \times B/C$

Where A= Quantity of Kraft Paper, Phenol and Para Formaldehyde allowed for 1.0 mm thickness with average weight 2.15 Kg/Sq. meter

B= The thickness or weight per Sq. Meter of Single sided Decorative Aluminium Foil Laminated Sheet (without barrier paper) to be exported

C= Either the thickness of 1.0 mm or weight of 2.15 Kg +/-2.5% per Sq. Meter of 1.0 mm thickness

iii) The quantities of items at Sr. No.(2) Aluminium Foil (3) Tissue Paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of export product

iv) The above Formula can be applicable for export product of thickness 0.7 mm and 0.8 mm also..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No.:17/16/83-ALC1/2012    | Party Name:GREENPLY INDUSTRIES LTD. | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Approved |
| HQ File :01/83/050/00302/AM13/ | RLA File :02/24/040/00046/AM13/     | Lic.No/Date:0210178499<br>14.06.2012       | Defer Date:          |

**Decision :** The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/08/2010-PC-II dated 30.8.2012 the Committee decided to approve the case on repeat basis, as under :-

| Export Item                                                                                                                 | Qty.        | Import Item                                                                                                                                                                 | Qty.                                                                              |
|-----------------------------------------------------------------------------------------------------------------------------|-------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------|
| Single Sided Decorative Aluminium Foil Laminated (without barrier paper) Thickness 1.0 mm, Weight 2.15 Kg +/-2.5%/Sq. Meter | 1 Sq. Meter | 1. Kraft Paper (60 gsm-205 gsm)<br>2. Aluminium Foil ( 100 -125 gsm)<br>3. Tissue Paper (20 gsm-38 gsm)<br>4. Phenol<br>5. Melamine<br>6. Para Formaldehyde<br>7. BOPP Film | 1.033 Kg<br>0.3733 Kg<br>0.033 Kg<br>0.457 Kg<br>0.133 Kg<br>0.300 Kg<br>0.011 Kg |

Note:-

- i) The above norms have been worked out for 1.0 mm thickness with an average weight of 2.15 Kg +/-2.5%/Sq. Meter
- ii) In the case of variation in thickness/weight, the quantity of items of imports i.e. Kraft Paper, Phenol and Para Formaldehyde to be allowed by adopting the formula as follows:-  
 $A \times B/C$

Where A= Quantity of Kraft Paper, Phenol and Para Formaldehyde allowed for 1.0 mm thickness with average weight 2.15 Kg/Sq. meter

B= The thickness or weight per Sq. Meter of Single sided Decorative Aluminium Foil Laminated Sheet (without barrier paper) to be exported  
C= Either the thickness of 1.0 mm or weight of 2.15 Kg +/-2.5% per Sq. Meter of 1.0 mm thickness  
iii) The quantities of items at Sr. No.(2) Aluminium Foil (3) Tissue Paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of export product  
iv) The above Formula can be applicable for export product of thickness 0.7 mm and 0.8 mm also..  
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:18/16/83-ALC1/2012</b> | Party Name:GREENPLY INDUSTRIES LTD. | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Approved</b> |
| HQ File :01/83/050/00303/AM13/     | RLA File :02/24/040/00041/AM13/     | Lic.No/Date:0210178487<br>14.06.2012       | Defer Date:                 |

**Decision :** The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/08/2010-PC-II dated 30.8.2012 the Committee decided to approve the case on repeat basis, as under :-

| Export Item                                                                                                                 | Qty.        | Import Item                                                                                                                                                                 | Qty.                                                                              |
|-----------------------------------------------------------------------------------------------------------------------------|-------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------|
| Single Sided Decorative Aluminium Foil Laminated (without barrier paper) Thickness 1.0 mm, Weight 2.15 Kg +/-2.5%/Sq. Meter | 1 Sq. Meter | 1. Kraft Paper (60 gsm-205 gsm)<br>2. Aluminium Foil ( 100 -125 gsm)<br>3. Tissue Paper (20 gsm-38 gsm)<br>4. Phenol<br>5. Melamine<br>6. Para Formaldehyde<br>7. BOPP Film | 1.033 Kg<br>0.3733 Kg<br>0.033 Kg<br>0.457 Kg<br>0.133 Kg<br>0.300 Kg<br>0.011 Kg |

Note:-

- The above norms have been worked out for 1.0 mm thickness with an average weight of 2.15 Kg +/-2.5%/Sq. Meter
- In the case of variation in thickness/weight, the quantity of items of imports i.e. Kraft Paper, Phenol and Para Formaldehyde to be allowed by adopting the formula as follows:-  

$$A \times B/C$$

Where A= Quantity of Kraft Paper, Phenol and Para Formaldehyde allowed for 1.0 mm thickness with average weight 2.15 Kg/Sq. meter  
B= The thickness or weight per Sq. Meter of Single sided Decorative Aluminium Foil Laminated Sheet (without barrier paper) to be exported  
C= Either the thickness of 1.0 mm or weight of 2.15 Kg +/-2.5% per Sq. Meter of 1.0 mm thickness  
iii) The quantities of items at Sr. No.(2) Aluminium Foil (3) Tissue Paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of export product  
iv) The above Formula can be applicable for export product of thickness 0.7 mm and 0.8 mm also..  
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:20/20/83-ALC1/2012</b> | Party Name:FICUS PAX PVT. LTD., | Meet No/Date:24/83-ALC1/2012 | <b>Status:Case Deferred</b> |
|------------------------------------|---------------------------------|------------------------------|-----------------------------|

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|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|--------------------------------------------------------------------|-----------------------------|
| 52  |                                                                                                                                                                                                                                                                                                                                                               |                                                 | 12.09.2012                                                         |                             |
|     | HQ File :01/83/050/00366/AM13/                                                                                                                                                                                                                                                                                                                                | RLA File :07/21/040/00147/AM13/                 | Lic.No/Date:0710088934<br>15.06.2012                               | Defer Date:10.10.2012       |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.9.2012. Accordingly the case may be re-listed on 10.10.2012.                                                                                                                                                 |                                                 |                                                                    |                             |
| f53 | <b>Case No.:15/16/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                                            | Party Name:PHILLIPS CARBON BLACK LTD            | Meet No/Date:24/83-ALC1/2012<br>12.09.2012                         | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00300/AM13/                                                                                                                                                                                                                                                                                                                                | RLA File :02/24/040/00053/AM13/                 | Lic.No/Date:0210178713<br>19.06.2012                               | Defer Date:10.10.2012       |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 10.10.2012.                                                                                                                              |                                                 |                                                                    |                             |
| 54  | <b>Case No.:20/16/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                                            | Party Name:HINDOOSTAN TECHNICAL FABRICS LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012                         | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00305/AM13/                                                                                                                                                                                                                                                                                                                                | RLA File :03/94/040/00205/AM13/                 | Lic.No/Date:0310699159<br>19.06.2012                               | Defer Date:10.10.2012       |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 10.9.2012 issued by DIPP. Accordingly the case may be re-listed on 10.10.2012.                                                                                         |                                                 |                                                                    |                             |
| 55  | <b>Case No.:21/20/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                                            | Party Name:SUD-CHEMIE INDIA PVT LTD.            | Meet No/Date:24/83-ALC1/2012<br>12.09.2012                         | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00367/AM13/                                                                                                                                                                                                                                                                                                                                | RLA File :10/24/040/00016/AM13/                 | Lic.No/Date:1010050043<br>19.06.2012                               | Defer Date:10.10.2012       |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 10.10.2012. |                                                 |                                                                    |                             |
|     | <b>Case No.:22/16/83-ALC1/2012</b>                                                                                                                                                                                                                                                                                                                            | Party Name:GREENPLY INDUSTRIES LTD.             | Meet No/Date:24/83-ALC1/2012<br>12.09.2012                         | <b>Status:Case Approved</b> |
|     | HQ File :01/83/050/00307/AM13/                                                                                                                                                                                                                                                                                                                                | RLA File :02/24/040/00048/AM13/                 | Lic.No/Date:0210178767<br>20.06.2012                               | Defer Date:                 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/101/2009-PC-II dated 30.8.2012 the Committee decided to approve the case on repeat basis, as under :-                                                                                            |                                                 |                                                                    |                             |
|     | Export Item                                                                                                                                                                                                                                                                                                                                                   | Qty.                                            | Import Item                                                        | Qty.                        |
|     | Double Sided Decorative Laminated Sheets (without                                                                                                                                                                                                                                                                                                             | 1 Sq. Meter                                     | 1. Kraft Paper (60 gsm-205 gsm)<br>2. Base Paper ( 50 gsm-150 gsm) | 1.016 Kg<br>0.266 Kg        |

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|------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------|----------------------------------------------------------|
| barrier paper) Thickness<br>1.0 mm, Avg. Weight 1.45<br>Kg +/-2.5%/Sq. Meter | 3. Tissue Paper (20 gsm-38 gsm)<br>4. Phenol<br>5. Melamine<br>6. Methanol<br>7. BOPP Film | 0.066 Kg<br>0.318 Kg<br>0.266 Kg<br>0.186 Kg<br>0.011 Kg |
|------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------|----------------------------------------------------------|

Note:-

i) The above norms have been worked out for 1.0 mm thickness with an average weight  
Of 1.45 Kg +/-2.5%/Sq. Meter

ii) In the case of variation in thickness/weight, the quantity of items of imports i.e. Kraft  
Paper, Phenol and Methanol to be allowed by adopting the formula as follows:-  
 $A \times B/C$

Where A= Quantity of Kraft Paper, Phenol and Methanol allowed for 1.0 mm thickness with average weight 1.45 Kg +/-2.5%/Sq. meter

B= The thickness or weight per Sq. Meter of Double sided Decorative Laminated Sheet (without barrier paper) to be exported

C= Either the thickness of 1.0 mm or weight of 1.45 Kg +/-2.5%/Sq. Meter of 1.0 mm thickness

iii) The quantities of items at Sr. No.(2) Base paper (3) Tissue Paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in  
thickness or weight of export product

iv) The above Norms/Formula can be extended up to the export product having thickness upto 25 mm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:</b> 6/20/83-ALC1/2012                                                                                                                                                                              | Party Name:ATLANTIC CARE<br>CHEMICALS | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
| HQ File :01/83/050/00352/AM13/                                                                                                                                                                                  | RLA File :10/24/040/00022/AM13/       | Lic.No/Date:1010050116<br>21.06.2012       | Defer Date:10.10.2012        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on<br>28.8.2012. Accordingly the case may be re-listed on 10.10.2012 |                                       |                                            |                              |

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| <b>Case No.:</b> 10/20/83-ALC1/2012                                                                                                                                                                              | Party Name:EUROSYNTEC CHEMICALS<br>PVT. LTD., | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
| HQ File :01/83/050/00356/AM13/                                                                                                                                                                                   | RLA File :03/94/040/00238/AM13/               | Lic.No/Date:0310699610<br>22.06.2012       | Defer Date:10.10.2012        |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on<br>28.8.2012. Accordingly the case may be re-listed on 10.10.2012 |                                               |                                            |                              |

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| <b>Case No.:</b> 16/20/83-ALC1/2012 | Party Name:COLOURTEX INDUSTRIES<br>LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
| HQ File :01/83/050/00362/AM13/      | RLA File :03/94/040/00204/AM13/            | Lic.No/Date:0310699971<br>27.06.2012       | Defer Date:10.10.2012        |

**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Norms received, but Committee deferred the case for want of more clarity on the norms recommended by C&PC, Chemicals. Accordingly the case may be re-listed on 10.10.2012

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| 60 | <b>Case No.:</b> 19/20/83-ALC1/2012                                                                                                                                                                          | Party Name:A VERY DENNISON (INDIA) PVT.LTD. | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
|    | HQ File :01/83/050/00365/AM13/                                                                                                                                                                               | RLA File :05/23/040/00040/AM13/             | Lic.No/Date:0510328487<br>27.06.2012       | Defer Date:10.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.9.2012. Accordingly the case may be re-listed on 10.10.2012 |                                             |                                            |                              |

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| 61 | <b>Case No.:</b> 18/20/83-ALC1/2012                                                                                                                                                                           | Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD. | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
|    | HQ File :01/83/050/00364/AM13/                                                                                                                                                                                | RLA File :03/94/040/00234/AM13/                 | Lic.No/Date:0310700037<br>28.06.2012       | Defer Date:10.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. Accordingly the case may be re-listed on 10.10.2012 |                                                 |                                            |                              |

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| 62 | <b>Case No.:</b> 22/20/83-ALC1/2012                                                                                                                                                                                  | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
|    | HQ File :01/83/050/00368/AM13/                                                                                                                                                                                       | RLA File :10/24/040/00025/AM13/       | Lic.No/Date:1010050229<br>28.06.2012       | Defer Date:10.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 7.9.2012. Accordingly the case may be re-listed on 10.10.2012 |                                       |                                            |                              |

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| 63 | <b>Case No.:</b> 23/20/83-ALC1/2012                                                                                                                                                                                 | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
|    | HQ File :01/83/050/00369/AM13/                                                                                                                                                                                      | RLA File :10/24/040/00024/AM13/       | Lic.No/Date:1010050230<br>28.06.2012       | Defer Date:10.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Bord on 7.9.2012. Accordingly the case may be re-listed on 10.10.2012 |                                       |                                            |                              |

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| 64 | <b>Case No.:</b> 24/20/83-ALC1/2012                                                                                                                                                                                 | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
|    | HQ File :01/83/050/00370/AM13/                                                                                                                                                                                      | RLA File :10/24/040/00026/AM13/       | Lic.No/Date:1010050228<br>28.06.2012       | Defer Date:10.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Bord on 7.9.2012. Accordingly the case may be re-listed on 10.10.2012 |                                       |                                            |                              |

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| 65 | <b>Case No.:30/20/83-ALC1/2012</b>                                                                                                                                                                                               | Party Name:KANCOR INGREDIENTS LIMITED          | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00376/AM13/                                                                                                                                                                                                   | RLA File :10/24/040/00028/AM13/                | Lic.No/Date:1010050226<br>28.06.2012       | Defer Date:10.10.2012       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Bord on 28.8.2012. Accordingly the case may be re-listed on 10.10.2012             |                                                |                                            |                             |
| 66 | <b>Case No.:31/20/83-ALC1/2012</b>                                                                                                                                                                                               | Party Name:PLANT LIPIDS PRIVATE LIMITED        | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00377/AM13/                                                                                                                                                                                                   | RLA File :10/24/040/00023/AM13/                | Lic.No/Date:1010050224<br>28.06.2012       | Defer Date:10.10.2012       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 7.9.2012. Accordingly the case may be re-listed on 10.10.2012             |                                                |                                            |                             |
| 67 | <b>Case No.:29/20/83-ALC1/2012</b>                                                                                                                                                                                               | Party Name:BRILLIANT PRINTERS PVT.LTD.,        | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00375/AM13/                                                                                                                                                                                                   | RLA File :07/24/040/00150/AM13/                | Lic.No/Date:0710089393<br>29.06.2012       | Defer Date:10.10.2012       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. Accordingly the case may be re-listed on 10.10.2012                    |                                                |                                            |                             |
| 68 | <b>Case No.:28/20/83-ALC1/2012</b>                                                                                                                                                                                               | Party Name:FICUS PAX PVT. LTD.,                | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00374/AM13/                                                                                                                                                                                                   | RLA File :07/21/040/00244/AM13/                | Lic.No/Date:0710089394<br>02.07.2012       | Defer Date:10.10.2012       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. Accordingly the case may be re-listed on 10.10.2012                    |                                                |                                            |                             |
| 69 | <b>Case No.:11/20/83-ALC1/2012</b>                                                                                                                                                                                               | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00357/AM13/                                                                                                                                                                                                   | RLA File :03/94/040/00255/AM13/                | Lic.No/Date:0310700647<br>03.07.2012       | Defer Date:10.10.2012       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.9.2012. Accordingly the case may be re-listed on 10.10.2012 |                                                |                                            |                             |
| 70 | <b>Case No.:12/20/83-ALC1/2012</b>                                                                                                                                                                                               | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00358/AM13/                                                                                                                                                                                                   | RLA File :03/94/040/00259/AM13/                | Lic.No/Date:0310700595<br>03.07.2012       | Defer Date:10.10.2012       |

**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.9.2012. Accordingly the case may be re-listed on 10.10.2012

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| <b>Case No.:</b> 15/20/83-ALC1/2012 | Party Name:COLOURTEX INDUSTRIES LIMITED | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
| HQ File :01/83/050/00361/AM13/      | RLA File :03/94/040/00219/AM13/         | Lic.No/Date:0310700760<br>04.07.2012       | Defer Date:10.10.2012        |

**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Norms received, but Committee deferred the case for want of more clarity on the norms recommended by C&PC, Chemicals. Accordingly the case may be re-listed on 10.10.2012.

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|-------------------------------------|-------------------------------------------|--------------------------------------------|------------------------------|
| <b>Case No.:</b> 13/20/83-ALC1/2012 | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Approved |
| HQ File :01/83/050/00359/AM13/      | RLA File :03/94/040/00210/AM13/           | Lic.No/Date:0310700939<br>05.07.2012       | Defer Date:                  |

**Decision :** The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/60/2011-Chem-II dated 12.9.2012 the Committee decided to approve the case as under :-

| Export Item       | Qty. | Import Item                       | Qty.                 |
|-------------------|------|-----------------------------------|----------------------|
| SOLAR PPS OH 8000 | 1 Kg | 1. Epichlorohydrin<br>2. Pyridine | 0.501 Kg<br>0.405 Kg |
| SOLAR PS          | 1 Kg | Porpargyl Alcohol                 | 0.300 Kg             |
| SOLAR ATPN        | 1 Kg | 1. Saccharin<br>2. Allyl Chloride | 0.806 Kg<br>0.334 Kg |
| SOLAR DEP 151     | 1 Kg | Propargyl Alcohol                 | 1.870 Kg             |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:</b> 14/20/83-ALC1/2012 | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Approved |
| HQ File :01/83/050/00360/AM13/      | RLA File :03/94/040/00221/AM13/           | Lic.No/Date:0310700944<br>05.07.2012       | Defer Date:                  |

**Decision :** The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/60/2011-Chem-II dated 10.9.2012 the Committee decided to approve the case as under :-

| Export Item               | Qty. | Import Item         | Qty.     |
|---------------------------|------|---------------------|----------|
| ZINTHOBRITE CLZ 937<br>BR | 1 Kg | Boric Acid          | 0.119 Kg |
| ZINCALITE CLZ 780 M       | 1 Kg | 1. Sodium Gluconate | 0.050 Kg |

|                        |      |                                                   |                      |
|------------------------|------|---------------------------------------------------|----------------------|
|                        |      | 2. Polyvinyl Alcohol Polysizer 173)               | 0.040 Kg             |
| ZINCALITE CLZ 780 R    | 1 Kg | 1. Triton QS 15 Surfactant<br>2. Sodium Gluconate | 0.025 Kg<br>0.075 g  |
| SODIUM CONDUCTING SALT | 1 Kg | Sodium Cyanide                                    | 0.950 Kg             |
| STEELEX K 20           | 1 Kg | Polyvinyl Alcohol (Polysizer 173)                 | 0.300 Kg             |
| MIST FREE LIQUID       | 1 Kg | RM 95 Fluorinated Compound                        | 0.175 Kg             |
| ZINTHOBRITE CLZ 650    | 1 Kg | Sodium Gluconate                                  | 0.200 Kg             |
| NICKEL ADDITIVE 220    | 1 Kg | Saccharin                                         | 0.230 Kg             |
| CHROME CA SALT         | 1 Kg | Chromic Acid                                      | 0.990 Kg             |
| GINBOND 808            | 1 Kg | Polyvinyl Alcohol (Polysizer 173)                 | 0.225 Kg             |
| METSTRIP S 60          | 1 Kg | Sodium Cyanide                                    | 0.600 Kg             |
| ZINCALITE CLZ 590 M    | 1 Kg | 1. Sodium Gluconate<br>2. Ralufon Nape 14.90      | 0.050 Kg<br>0.100 Kg |
| ZINCALITE CLZ 590 R    | 1 Kg | Ralufon Nape 14.90                                | 0.100 Kg             |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:7/20/83-ALC1/2012</b>                                                                                                                                                                                                                     |      | Party Name:GRAUER & WEIL (INDIA) LIMITED,                   | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Approved</b> |
| HQ File :01/83/050/00353/AM13/                                                                                                                                                                                                                        |      | RLA File :03/94/040/00254/AM13/                             | Lic.No/Date:0310701348<br>09.07.2012       | Defer Date:                 |
| <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC (Chem Div) vide their U.O.No. 14010/60/2011-Chem-II dated 12.9.2012 the Committee decided to approve the case as under :- |      |                                                             |                                            |                             |
| Export Item                                                                                                                                                                                                                                           | Qty. | Import Item                                                 | Qty.                                       |                             |
| ZINCO BRASS SALT                                                                                                                                                                                                                                      | 1 Kg | 1. Sodium Cyanide<br>2. Potassium Cyanide                   | 0.350 Kg<br>0.200 Kg                       |                             |
| ZINTHOBRITE CLZ 937 BR                                                                                                                                                                                                                                | 1 Kg | Boric Acid                                                  | 0.119 Kg                                   |                             |
| ZINTHOBRITE CLZ 937 A                                                                                                                                                                                                                                 | 1 Kg | Sodium Gluconate                                            | 0.200 Kg                                   |                             |
| ZINCALITE CLZ 780 M                                                                                                                                                                                                                                   | 1 Kg | 1. Sodium Gluconate<br>2. Polyninyl Alcohol (Polysizer 173) | 0.050 Kg<br>0.040 Kg                       |                             |
| ZINCALITE CLZ 780 R                                                                                                                                                                                                                                   | 1 Kg | 1. Triton QS 15 Surfactant                                  | 0.025 Kg                                   |                             |

|                                                                                                         |                                                                                                                                                                                                                            |                                              |                                            |                       |
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|                                                                                                         |                                                                                                                                                                                                                            | 2. Sodium Gluconate                          | 0.075 Kg                                   |                       |
|                                                                                                         | HENE CHROME SALT                                                                                                                                                                                                           | 1 Kg                                         | Chromic Acid                               | 0.985 Kg              |
|                                                                                                         | FERROWASH 30                                                                                                                                                                                                               | 1 Kg                                         | Polyvinyl Alcohol (Polysizer 173)          | 0.200 Kg              |
|                                                                                                         | GINBOND 812                                                                                                                                                                                                                | 1 Kg                                         | Polyminy Alcohol (Polysizer 173)           | 0.300 Kg              |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                            |                                              |                                            |                       |
| 75                                                                                                      | Case No.:17/20/83-ALC1/2012                                                                                                                                                                                                | Party Name:JESONS INDUSTRIES LTD.            | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Deferred  |
|                                                                                                         | HQ File :01/83/050/00363/AM13/                                                                                                                                                                                             | RLA File :03/94/040/00211/AM13/              | Lic.No/Date:0310701350<br>09.07.2012       | Defer Date:10.10.2012 |
|                                                                                                         | Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.8.2012. Accordingly the case may be re-listed on 10.10.2012.   |                                              |                                            |                       |
| 76                                                                                                      | Case No.:8/20/83-ALC1/2012                                                                                                                                                                                                 | Party Name:AIMCO PESTICIDES LIMITED          | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Deferred  |
|                                                                                                         | HQ File :01/83/050/00354/AM13/                                                                                                                                                                                             | RLA File :03/94/040/00033/AM13/              | Lic.No/Date:0310701409<br>10.07.2012       | Defer Date:10.10.2012 |
|                                                                                                         | Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.9.2012. Accordingly the case may be re-listed on 10.10.2012.  |                                              |                                            |                       |
| 77                                                                                                      | Case No.:32/20/83-ALC1/2012                                                                                                                                                                                                | Party Name:PI INDUSTRIES LTD.,               | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Deferred  |
|                                                                                                         | HQ File :01/83/050/00378/AM13/                                                                                                                                                                                             | RLA File :13/24/040/00021/AM13/              | Lic.No/Date:1310040330<br>11.07.2012       | Defer Date:10.10.2012 |
|                                                                                                         | Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 10.10.2012. |                                              |                                            |                       |
| 78                                                                                                      | Case No.:26/20/83-ALC1/2012                                                                                                                                                                                                | Party Name:MONTEX GLASS FIBRE IND<br>PVT LTD | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Deferred  |
|                                                                                                         | HQ File :01/83/050/00372/AM13/                                                                                                                                                                                             | RLA File :03/95/040/00236/AM13/              | Lic.No/Date:0310701807<br>13.07.2012       | Defer Date:10.10.2012 |
|                                                                                                         | Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.9.2012. Accordingly the case may be re-listed on 10.10.2012.                      |                                              |                                            |                       |
| 79                                                                                                      | Case No.:2/20/83-ALC1/2012                                                                                                                                                                                                 | Party Name:ATLANTIC CARE<br>CHEMICALS        | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | Status:Case Deferred  |
|                                                                                                         | HQ File :01/83/050/00348/AM13/                                                                                                                                                                                             | RLA File :10/24/040/00033/AM13/              | Lic.No/Date:1010050441<br>16.07.2012       | Defer Date:10.10.2012 |

**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 28.8.2012. Accordingly the case may be re-listed on 10.10.2012.

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| 80 | <b>Case No.:3/20/83-ALC1/2012</b> | Party Name:ATLANTIC CARE<br>CHEMICALS | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00349/AM13/    | RLA File :10/24/040/00034/AM13/       | Lic.No/Date:1010050442<br>16.07.2012       | Defer Date:10.10.2012       |

**Decision :**The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 28.8.2012. Accordingly the case may be re-listed on 10.10.2012.

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| 81 | <b>Case No.:25/20/83-ALC1/2012</b> | Party Name:BOS NATURAL FLAVORS<br>PVT. LTD. | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00371/AM13/     | RLA File :10/24/040/00036/AM13/             | Lic.No/Date:1010050513<br>19.07.2012       | Defer Date:10.10.2012       |

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.10.2012

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| 82 | <b>Case No.:35/20/83-ALC1/2012</b> | Party Name:VIRAT EXPORTS P.LTD., | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/00381/AM13/     | RLA File :05/24/040/00180/AM13/  | Lic.No/Date:0510331514<br>07.08.2012       | Defer Date:                 |

**Decision :** The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/26/2012-Chem-II dated 12.9.2012 the Committee decided to approve the case as under :-

| Export Item    | Qty. | Import Item | Qty.     |
|----------------|------|-------------|----------|
| Peppermint Oil | 1 Kg | Piperitone  | 1.000 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|----|------------------------------------|----------------------------------------------|--------------------------------------------|-----------------------------|
| 83 | <b>Case No.:36/20/83-ALC1/2012</b> | Party Name:HANJIN CHEMICAL INDIA<br>PVT.LTD. | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00382/AM13/     | RLA File :05/23/040/00160/AM13/              | Lic.No/Date:0510331553<br>07.08.2012       | Defer Date:10.10.2012       |

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.10.2012

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| 84 | <b>Case No.:37/20/83-ALC1/2012</b> | Party Name:STERLING AUXILIARIES PVT<br>LTD | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00383/AM13/     | RLA File :03/95/040/00269/AM13/            | Lic.No/Date:0310704322<br>07.08.2012       | Defer Date:10.10.2012       |

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|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 10.10.2012.                   |                                  |                                            |                              |
| 85 | <b>Case No.:</b> 1/24/83-ALC1/2012                                                                                                                                                                                                                   | Party Name:MATANGI INDUSTRIES    | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Deferred |
|    | HQ File :01/83/050/00476/AM13/                                                                                                                                                                                                                       | RLA File :08/24/040/00158/AM13/  | Lic.No/Date:0810114583<br>28.08.2012       | Defer Date:10.10.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.10.2012           |                                  |                                            |                              |
| 86 | <b>Case No.:</b> 2/24/83-ALC1/2012                                                                                                                                                                                                                   | Party Name:VIRAT EXPORTS P.LTD., | Meet No/Date:24/83-ALC1/2012<br>12.09.2012 | <b>Status:</b> Case Approved |
|    | HQ File :01/83/050/00477/AM13/                                                                                                                                                                                                                       | RLA File :05/24/040/00211/AM13/  | Lic.No/Date:0510333164<br>30.08.2012       | Defer Date:                  |
|    | <b>Decision :</b> The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No. 14010/26/2012-Chem-II dated 12.9.2012 the Committee decided to approve the case as under :- |                                  |                                            |                              |
|    | Export Item                                                                                                                                                                                                                                          | Qty.                             | Import Item                                | Qty.                         |
|    | Menthone                                                                                                                                                                                                                                             | 1 Kg                             | Piperitone                                 | 1.071 Kg                     |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                              |                                  |                                            |                              |

Date:14.09.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer